

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 500/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Asset A : (i) 400kV D/C Agra-Bassi Transmission Line with Associated bays, (ii) 3X105 MVA 400/220/33 kV ICT- III along with associated bays at Wagoora Sub-Station and (iii) 220kV Zainkot III & IV bays at Wagoora Sub-Station, Asset B : 40% kV D/C Line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme-II in Northern Region.

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Ltd. (16 others)

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri D. K. Karma, PGCIL
Shri J Majumder, PGCIL
Shri Shashi Bhushan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri Avinash Pavgi, PGCIL
Mohd. Mohsin, PGCIL
Shri. S.K. Agarawal, Advocate, Jaipur Discoms
Shri. S.P. Das, Advocate, Jaipur Discoms
Smt. Neelam, Advocate, Jaipur Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Combined Asset A : (i) 400 kV D/C Agra-Bassi Transmission Line with Associated bays, (ii) 3X105 MVA 400/220/33 kV ICT- III along with associated bays at Wagoora Sub-Station and (iii) 220 kV Zainkot III & IV bays at Wagoora Sub-Station, Asset B : 40% kV D/C Line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme-II in Northern Region.
- b) The notional DOCO of Combined Asset A was 1.4.2008 and COD of asset B was 1.5.2011. The admitted capital cost as on 31.3.2009 for Combined Asset A is ₹23363.57 lakh and admitted capital cost as on COD for Asset B is ₹2898.92 lakh. The actual additional capital expenditure of ₹225.64 lakh for Asset A and ₹80.12 lakh for Asset B for the 2009-14 tariff period may be approved. The petitioner has claimed estimated additional capital expenditure of ₹356.75 lakh for Asset B during 2014-15.
- c) The actual and estimated additional capital expenditure during 2009-14 and 2014-19 tariff period is on account of balance/retention payments.

2. In response to a query of the Commission regarding LD, the representative of the petitioner submitted that the LD is yet to be finalized. He requested to approve the truing up of 2009-14 tariff period without the LD amount. The details of LD will be submitted during the 2014-19 tariff period and the same will be adjusted at the time of truing up of 2014-19 tariff.

3. The Commission directed the petitioner to submit the following information on affidavit by 20.1.2016 with a copy to respondent:-

- a. Confirm that the estimated additional capital expenditure for 2014-19 tariff period for Asset B has not to be considered for computation of the tariff.
 - b. Undertaking duly depicting the un-discharged liabilities, if any.
 - c. Whether the work is complete or not? Provide the details of the balance/retention payments claimed during 2009-14 and 2014-19 tariff period.
 - d. Undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.
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4. The Commission further directed that the above information should be filed within the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(V. Sreenivas)
Dy. Chief (Law)

